SHR1 DIPEN GHOSH: But the has got nothing to do with that. That is the whole thing.

SHRI BUIA SINGH: He says that he will go to those who do not a formal religion. It means those who do not have a tormal religion, it means those who do not believe in a lormal re-Therefore, my humble subligion also. Let us not condemn remission is this. Religion by itself is not bad, but it is the misuse of religion which is bad. People try to promote their political ends by collecting ignorant men ignorant masses, innocent people, with slogans communal appeal or with slogans of re-Therefore, it is that thing which we must curb. Let us not allow religious sentimentality or communal appeal by which our people will get divided and let us not allow any religious communal appeal by which the unity of the country will be weakened. This kind of an activity must be stopped and an end to and that is the thing, I think, which weighed with the Prime Minister when he was talking to the members of the Congress (I) Party and said that we have to have a national consensus on this and I found that in the last meeting with the Opposition leaders we did arrive at a consensus on this that religious fundamentalism and communal funaticism have nothing to do with the secular policies and the parliamentary democracy system in our country. It is with this common base, it is with this very very important common base, that we have come together and I am sure that the House will agree with this note that we are one, that we are first Indians and that we are first loyal to our country than anything else and with that spirit. I think we have to understand that the fight in Punjab is far more serious. I have not tried to belittle it and I have not tried to make it so simple. We know that the fight is very difficult and it will have to be fought with a lot of sustenance and it will have be fought with the involvement of the people, by all sections of the society, and the whole leadership will have to mobilise the entire mation to fight the anti-national elements, the teremists and the extremists who are determined to weaken the unity of the country and they have to be fought and topen with determination.

I am sure that the nation has woken up and we have taken a turn for the better and we must support Mr. Barnala who has picked up courage and who has joined his voice with the rest it the country in fighting this kind of a menace to the Indian unity and we must support him by all means. Thank you, Madam.

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL, 1986

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE); Now, we shall take up the Khadi and Village Industries Commission (Amendment) Bill, 1986. The honourable Minister, Mr. M. Arunachalam, to move the Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHA-LAM): Madam, I beg to move:

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, be taken into consideration."

The question was proposed.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Now, Mr. Nirmal Chatterjee to speak.

SHRI NIRMAL CHATTERIFE (West Bengal) Madam Vice Chairman, this Bill, to my mind, is a very unsatisfactory Bill. Madam, where is the Minister concerned? Oh, he is there. Madam, this Bill is very unsatisfactory. It is very unsatisfactory, although the sector it refers to is very important for India's economic problems.

I will first indicate why I consider this sector a ne so very important. As alf 1% w, these figures are available. The value of output in the course of Sixth rive Year Plan in this sector went up from R. 348 erores to Rs. 950 crores. The growth in the output of khadi was 9.5 yes cent per annum. The growth in village industries per annum was 8.0 per had even about exports also the growth in this sector is much higher than for the economy as a whole. Now, this, I draw the attention of the House, compares with the functioning of what known as the modern sector which sector there are so many concessions provided; and even the President in his Address mentions them as special efforts to activate the economy. My humble submission is. whether in terms the growth of employment or in terms of the growth of output or in terms growth of export, this is the sector which is the fastest growing—and all this despite the failure of the Government to reach their targets to activate this sector.

! wil' give you figures once again that the Sixth Plan target of investment could not be reached. I said that the growth rate was 9.5 per cent. But the targeted growth rate was 15 per cent. I said that village industries' growth per cent. But the targeted growth rate was 26 per cent. And will this surprise you that the neglect of the Covernment is also evident in two other documents? One is the President's Address, and the other is the 20-Point Programme I have the 20-Point Programme here Would you believe that the word 'kha'di' is not mentioned in the 20-Point Programme? The President in his Address has summed up the achievements in various fields. But if you read that, you will discover that not once 'khadi' has been mentioned there And this is consistent with two other things. One is the Seventh Plan projection of investments. I will give you the total figure for the Seventh Plan. that is, Rs. 636.45 crores, The actual figure for the Sixth Plan is Rs 547 crores. There is a step-up there. I would once again underline the kind of neglect of this sector by the Central Government, which is evident, by drawing the attention of the

House to this fact that in the last year of the Seventh Five Year Plan the expenditure was Rs. 145 ctores in this sector, That is the last year's achievement. If we multiply this by at least 5, we expect a progressive increase Even the last year's figure of the Sixth Five Year Plan, multiplied at 5, gives a much higher figure compared to the actual provision in the Seventh Five Year Plan. It is this that leads me to the conclusion that the President's Address neglects it and the Government's 20-Point Programme neglects it. The Plan provision for the Seventh Five Year Plan also underlies the neglect of this sector despite the fact that this is the fastest growing sector in terms of employment, exports and output. I am sorry to say that the Government having failed to note this, have responded in a manner which can only be characterised as perverse. The same Plan document would tell you what the problems in this sector are. They locate lack of education. They locate lack of improvement in technique. They locate the prob-1ems of marketing. They locate the problems of raw material for this sector. Unfortunately, these things are not properly comprehended by the Government as evident from the Bill. Just in passing, may I also draw your attention to the fact that when the President's Address says that we have increased cash assistance to the private sector, we have increased subsidies to the large modern industrial sector and we have added to the growth of the private sector, the Planning Commission. In an obscure corner just mentions that we have to see that subsidy to this sector is gradually reduced This climaxes the anti-people and anti-growth attitude of the Government at the Centre.

Madam, you will be surprised to knew that the target of financing by the banks was 150 crores of rupees and only 50 per cent of that could be given by the banks to this sector. This is another indication of the neglect of the Government at the Centre for this sector. This is the context in which this Bill has come.

Now, this Bill is so inconsequential. I draw your attention firstly to the inconsequential nature and to some absurd amendments also. For instance, there is an amendment about 17(a) whose rationality [shir Nirmal Chatterjee]

I but to understance. This is just the repla in m of a word. This says, For the the "Development of Village industries, subting the welds. Division is of fact to ceffer Chaisme?" A recontrol should by discount no 25 . The I want to address the House in these terms. Our experience show, that We should introduce profound changes and new thinking in the levit. Is it not time to joind it that the KVIC which his 500 centres in 5000 bloc 2 our country is wholly padequate for the purpose for which it was originally conceived? What de village some Village Lant Gos? After all these years of experience why do you now need to restrict if to allage industries only? Basically the approach is that the KVIC is trying to health at the IRDP also the tiny ector or the timest So why don't you first me tile the concept hit it is not still a industries a such at it is the tiny sector for a nich this Commission should appeated Secondary we can have the law, houses-now it is Rs. 160 erores of assets the middle se zeld sector, the small reals, often and thus the And this may be the linv tiny actor sector. On the approach hould be to get I aw v from the old morning, and have universal coverage in terms of the size of this main. Also it is said that they will have another fund as provided in the Bill -the Miscellaneous and General Fund. The whole problem as noted by the Planning Commission also, is a matter of introduction of a new technique. Why? It is because the wages paid at the KVIC workshops are all below the poverty-line. Unless you try to raise the technology to some extent or unless you try to subsidise more or unless you try to have a market which is prepared to pay more for their output, their wages cannot be raised Is it not necessary, therefore, that for this particular sector there should be a special effort for Research and Development? Is it not necessary therefore. that there should be a special R&D Fund and not under the general heading of iGeneral and Miscellaneous'? Is it not necessary in this connection that this Amendment should have been incorporated with its I'nks with the CSIR, with the National Institute of Science and Technology Development so that instead of catering to the big private sector, these Contres can also be finked up and a 1589-keet bond is established?

Madam, let me make a comment on anthe the wood ind other thing also of attitude which is aspessed in high R.n. Firstly, this Bill tree and one lead to a separate R&D Fund this BH pro free for a Management Board the size of which has been increased. Six 12210" 1 to me atother, will be there. There is a me'r ar 'e it not a problem which is inherently connected with the grass-100459 If that be so then why should not the Commission have representatives from every Khadi and Village Industries Board of every States. The r chairmen could be the members of the Commission of presentative of theirs could be appointed by the State Governments because the basic activity has to be at the grass-roots taxal. And I hone even the present Government would concede that the States are closer to the monle than the Government at Delhi I will also go to the otent of saying this that you have only 500 contres for 5000 blocks. Why don' you add to the investment allocated so that we can have centres in all the blocks of the country? And is it not necessary that the district agencies which are there be revamped with the participation of either the IKVIC or the KVI Boards of different States? Now I will draw attention to just one or two points. Madam. One is that you have provided for correctly in a partial way that directors of certain firms - clause 6-would not be allowed if they have direct interest I request the Minister to conside, whether or not all directors should be included there. You do not know the wilv ways of this private sector. all those who are involved in activities of a profitable nature in a manner which can be considered as very active. All such nersons should be barred from holding the directorship of the KVIC

I will also draw his attention to subclause (2)(a) of clause 15, where the wording is perhaps defective. Kindly see if it can be amended. It is said here "to plan and organise training of persons employed or desirous of seeking employment in khadi and village industries". Does it provide for self-employment, I wonder.

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Please examine whether self-employment should be included here. I have expressed my suggestions that we should try to broaden it from the narrow concept of village but try to bring a comprehensive Bill which will take care of all the tiniest centres in the country even in towns having an agency which would be similar to KVIC to cover them and have the representation like the DICs if such agencies at the district level have centres in all blocks.

Madam, there was a proposal in the Plan Document about a central purchase agency. What happened to that? There is the problem of market. The private sector manipulates that. That is the cause of ruin of this tiny sector. And we are at the threshhold of the third year of the Seventh Five Year Plan. What happened to the Central Purchasing Agency, I want to know.

With these comments, Madam I have already consumed my time. I just carnot unequivocally recommend that this Bill be accepted. What I want is that please withdraw this Bill and bring a compoints prehensive one so that all these are roughly covered. Thank you.

:SHRI RAMESHWAR THAKUR (Bibar) Madam, Vice-Chairman, I compliment the hon. Minister for having introduced this Bill, the Village and Khadi Industries Commission Bill of 1986. It has number of welcome features and we are really grateful to the hon. Minister who has taken a keen interest in the development of Khadi and village industries and has piloted this Bill for the consideration of the House.

In order to appreciate the provisions which are rather far-reaching in regard to its scope, functions of the Commission as well as its organisational structure, it in necessary to note that these provisions have arisen out of the recommendations of a high-powered expert committee which had recently gone through the various aspects of Khadi and Village Industries Though we have not been privileged with a copy of the report of the expert committee, we presume that all basic aspects

have been considered and important rement. In orde rto appreciate these major commendations accepted by the Governprovisions we will have to appreciate the basic philosophy of khadi and its programmes. As we are aware, the philosophy came to us from Mahatma Gandhi as a part of our independence struggle, and through Charkha Sangh established by him in 1925. It was brought to the millions of people and their role in the swadeshi movement and Charkha Sangh became the leverage of freedom in the freedom movement. This leverage of freedom has given us an awareness in our country. The artisans of the rural areas which during the British period had lost their techniques and jobs were revived and today we find during the course of the various plans, from First to the Sixth Plan, we have been able to achitve remarkable results. The first part is that this is one of the major isntruments of our decentralised economy which we have taken in our policy frame and it is one programme which helps the poorest of the poor in the rural areas, particularly women, and also artisans belonging to minority communities, the Scheduled Castes and the Scheduled Tribes. If we see really the concepts of our commitment and obligation under the Constitution and under the objectives of the Seventh Five-Year Plan, and also the 20-point programme. these programmes have been a central and focal point for millions of people, the poorer sections of the people living in rural areas. As we know, at the end of the First Five-Year Plan, we had about Rs. 16.47 crores worth of production which rose to Rs. 1142 crores at the end of 85-86. Similarly, in regard to sale, the sale increased from Rs. 5.28 crores to Rs. 1205 crores at the end of the 85-86. No other sector in our economy achieved as much of results as we have been able to achieve in the khadi and village industries.

About employment, which is very important for the rural areas, we had the figure of employment at 9.64 lakhs at the end of the First Plan which rose to 40 lakhs at the end of 85-86. We have a target of production of Rs. 2000 crores [Shri Rameshwar Thakur]

by the end of Seventh Pian and our employment potential to about 50 lakhs. This is something very outstanding this is very important from the economic point of view. This programme, particularly the total employment achieved, as much as 46 per cent is accounted for by women folk; it also provides employment to 27 per cent of the artisans belonging to Scheduled Castes and the Scheduled Tribes. Therefore, this is a very core programme of the national economy and has been supported from all sides. happy Prof. Nirmal Chatterjee has been good enough to support the programme effectively and has pleaded for more and more funds and support for the programme at the national level under the Seventh Five-Year Plan I have a feeling that the total investment has now been of the order of a little over Rs. 500 crores for this programme, whereas when we have given commanding height to our public sector, our investments are of the order of Rs. 50,000 crores.

(The Vice-Chairman (Shri H. Hanumanthappa) in the Chair)

employment in the public secor undertakings, which are nearly 300 in number, goes to around 21 lakh people. whereas one per cent of the investment made in the public sector, that is about Rs. 500 crores instead of Rs. 50,000 crores, provides employment to 40 lakhs i.e. 200 per cent compared to employment in the public sector in the khadi and vitlage industries. This is something which has to be reckoned with. This is very important and we have to give due importance to the question of giving more and more Central assistance to poorer sections of the people.

of the people. It is the core
4.00 P.M. of the programme because we have laid down productive employment as one of the major objectives in the Seventh Five-Year Plan. There is no other programme, then the one given to us by Mahtama Gandhi, which gives so much employment opportunities. The programme has immense potential in the rural areas.

Therefore, I would urge upon the hon.

Minister, the Government and the hon.

Prime Minister that this meagre provision cash provision or neary in hunred crores of rupces annually for this programme is not adequate. Keeping in view its potential, keeping in view the necessity keeping in view the fact that we should help the poorest of the poor, women, the Scheduled Castes, the Scheduled Tribes, minorities and other weaker sections of the community in the rural areas, it is very essential that massive financial support should be provided to this programme. There are some 1100 registered institutions and 30,000 co-operatives, some of them directly affiliated to the Khadi Commission and others to the respective 25 State Boards. They are starved of funds finance. Many of them have been told very conveniently that it is not the responsibility of the Commission. They are told the Commission will give an eligibility certificate and they should go to the banks to obtain finance. Sir. as know-we have discussed the functioning of the banks-there are some limitations and difficulties in obtaining loans. should also take into account the special nature of the Khadi Commission; it functions on a no-profit no-loss basis. Our rates are prescribed by the Certification Committee. It is not like other business undertakings where projection could be given to the banks on the basis of which viability can be established and funds could be provided. There are also other obvious difficulties. Therefore, I would very much urge upon the hon. Minister that we should revert to the original scheme of providing full finance to the certified institutions by the Commission itself. Loans as well as grants on the basis of the pattern evolved should be given as is being given smaller and other institutions and which is still being conti-

In order to give a real push and importance to this programme, it is necessary that we should provide these funds through the Commission itself and should not ask them to go to the banks. And we should certainly not ask them to pay interest which they are not in a position to bear in view of the fact that they are facing keen competition with the mills and

The Khadi and Village Industries Commission

other power-driven equipments and producers

Incidentally, there is another aspect which I would like to mention in regard to the Khadi and villages Industries Commission. It is necessary that the Khadi and Village Industries Commission should technical support to this programme. This is very essential. The scientific and technological support should be in addition. For this, liberal grants should be given and institutions should be established, fund and supported and smaller institutions should be given necessary guidance and support by the Commission, the State Boards, the regional offices and the directorates.

Secondly, it is also necessary that there should be institutional support to new institutions. We have seen over the except those years that institutions which are decentralised. new institutions are not coming up in large numbers. Institutional support should be given to new institutions in the rural areas. particularly, those are at the block level should be given special assistance to enable them to stand their own Where on institutions are working hard their financial condition is not very good they should be given special assistance to survive. There is a rigid rule that even when they are not able to produce sufficiently on account of paucity of funds or they are not able to sell because of marketing difficulties, you sav that you will first reduce the new grants given for previous overdues and the balance should be nil. You san that they should carry on kinds of difficultheir own. These ties are there on account of the rigid financial rule as we follow. We appreclate But there has to be a certain degree of flexibility in this regard. Institutions engaged in Khadi village Industries should be given finance It is also necessary that the Government, particularly, the State Governments, should take special interest in the functioning of the cooperative departments, which are

partially responsible for the failure of the co-operative movement. If necessary, powers should be delegated to the Commission and its Boards. this way they can effectively control such institutions which are Khadi and Village Institutions.

Similarly, in regard to income-tax Sale-tax and excise, it is essential that special consideration is given to Khadi and Village Industries. incentives are required to be given. There are certain difficulties at the State level which should be removed.

There is one more poinf labour laws. The Khadi and Village Industries commission had. time in 1976 appointed a committee on the labour laws. I had the privilege to serve on that Committee. I would like to mention that the report that Committee was accepted by the Government but the recommendations of the same could not be implemented, The Committee recommended that out of the 16 labour laws. khadi and village industry sector should be exen.pted from application of 5 laws namely (i) Employees Provident Fund Act, 1952, (ii) The Employees State Insurance Act, 1948, (iii) The Industrial Disputes Act, 1947, (iv) Payment of Bonus Act, 1965, (v) The Trade Union Act, 1926. It will be in the interest of the rural poor, the poorest of the poor, that we should either have a separate labour code or relaxation is extended as per the commitment made by the Government. The decisions taken earlier should be expedied and implemented.

Now with regard to the Bill itself, I would like to make a few suggestions which are very important. This Bill has certain special features. Particularly in clause 2 a mention is made about the "fixed capital investment" which includes investments in plant and machinery. Later on, while defining village industry it is said, "The fixed capital investment per head of an artisan or a worked reos not exceed fifteen thousand rupees." Our under[Shri Rameshwar Thakur]

standing is that the Expert Committee, on the basis of which this whole Bill has come up, had recommended Rs. 30,000 -. If the Expert Committee, in their wisdom, had felt that should be Rs. 30,000, I do not know how the amount has been reduced; whether arbitrarily or otherwise, to Rs. 15,000. It may not serve the purpose because we all know that the cost of equipments and other assets have gone up. I would, therefore, urge upon the Government to retain the amount which was there and in addition to that, they should have the right to raise the amount from time to time as the proviso i already there.

The other important point is in regard to the constitution of the Commission as given in sub-clause (2) of clause 4. It has been proposed that there should be a Commission of 12 members in place of 5 members. It is quite a comprehensive Commission no doubt, but the question is about the representing members geographical zones. The Expert Comthat mittee had recommended should be six non-official members 1 would urge upon the hon. Minister either to add these words or to give a categorical assurance on the floor of the House that these zonal members would be non-official members none else. There would be some mention about qualifications. This been the tradition of the Khadi Village Industries Commission only those members were chosen who had experience in the khadi village industries. So, such persons only should be associated with the Commission. Otherwise, the VELY purpose of increasing the number will not be fulfilled.

In regard to the four other expert members, it is essential that we have experts from various disciplines like economics, planning, rural development, science and technology and so on, but what is important is that these experts must have full faith and commitment to the promotion of the khadi and village industries. If that is not

there, the experts will not help us. Rather, they may divert the entire channel to certain areas which may not be condusive to the growth of khadi and village industry.

Thirdly, there is the provision for one Financial Adviser which is accordance with the recommendations Estimates Committee. The of the post of a Chief Executive Officer has also been added. It has been stated by the Expert Committee that this will add to the effective working of the Commission. Only one aspect which needs to be considered is that the character of the Commission's working should not be changed. two officers would be whole-time officials and others except the Chairman would be part-time. So, there is apprehension that it may not bureaucratic character. auire the apprehension That is the mitigated. Only that should be such persons should be chosen have real commitment and faith in the khadi and village industries programme. Their fenure should be five years, because in the other clause we have said here members tenure is for five years. There no exception has been made. I will suggest two things in this regard. Firstly, we must see that their tenure should be for five years. Secondly, it will be exofficio. This word has to be used. This has not been done. That might create problems later on. Secondly, if we see the clause which was there earlier, they must continue to effectively carry on their responsibilities as civil servants. As regards Financial Adviser there should be a person coming from the Comptroller and Auditor General or a Chartered Accountant. By becoming members they should not succumb to a situation in which they are not able to express their view. This is another fear. The idea was 🐿 strengthen their hands and not to limit them. This aspect has to be taken care of.

In regard to the broader aspect, the Bill has given a number of very good previ-

sions and enhanced the scope of the programme under section 15. is well come, excepting one thing. All these programmes to plan, promote, organise, assist in the establishment of khadi and village indutries particularly in regard to creation of common service facilities, training facilities, of raw materials, implement, markets and also in regard to science and technology and research, and much more, to provide financial to institutions or persons engaged in its development, are welcome. was not specified clearly in the earlier Act. It is a welcome feature. It is also said under (k), "to set up stanc'ards of quality and ensure that products of Khadi and Village Industries do confirm to the said standards". used in the earlier Act sec. 15(2)(h) "ensuring the genuineness" Khadi and village industries products. Under the certification rules that has to be one of the functions of the Commission. Now this has been deleted. "stendard" is a relative term. "genuineness" should be there. The power of certification should not be reduced or diluted and this function should not be abrogated by the Commission; this function should continue which was there under section 15(2) (h) of the original Act.

My last comment is with regard to the This is good but I could three funds. not understand whether there would be The Commission should three budgets. have one budget which should have three parts-one relating to khadi, second one relating to village industries and the third one dealing with miscellaneous and other grants. But the budget should be There is no need to have two separate or three separate budgets.

Then as regards regulations if you compare the previous Act with this one, the provisions about the Finance Committee anti three other statutory Committees require a thorough revision. Maybe some consequential changes in the existing Act in the regulations and a lot of changes will be necessary to ensure that powers given by this Act are effectively fulfilled.

In the end I would again urge the hou. Minister that the spirit of khadi, the phi-

losophy of khadi the voluntary aspect of khadi should not be lost in the course of development of this programme. By this amendment, the idea is to strengthen the development of khadi and village inductries and nothing should be done to harm the working of various autonomous institutions and bodies certified and supported by the khadi and village industries comission. It is essential that the meaning of various aspects of development should be understood keeping in view the spirit in which the khadi work has progressed all these years. We should give full encouragement assistance and support to the various institutions working in the rural areas under difficult conditions and ensure that if proper support and guidance including technical support and financial support is given, I am confident the khadi and village Industries organitsations which have the largets employment potential can exceed the target of 50 lakhs by the end of the seventh plan. Provided however within the next three years we are in a position to support them, by the end of the century this would be the largest programme which would reach each and every district. It has not carried the remaining 165 districts so far. It should reach each and every district, each and evtry Block. Such sustain**e**d should be made, new workers should be trained and we should give all-out support to this programme. It is a national programme; it is one programme to which Government has given support: have given their patronage to it and workers have worked for it.

Let us all join hands. All members of the different parties should assist in this programme in the respective areas and ensure that this work goes ahead in order to help the poorer sections of the people, particularly women and the Scheduled Castes and Scheduled Tribes. Thank you very much Sir

SHRI V. RAMANATHAN (Tamil Nadu): · Mr. Vice-Chairman Sir, I am very glad for the opportunity given to me to speak a few words on the subject. I welcome this Bill.

The Bill is brought in time save the country to some extent by eradicating the unemployment problem. Definitely this

[Shri V. Ramanathan]

Bill can bring about a change in the situation by increasing employment opportunities in the rural areas. Our honourable Minister of States for Industrial Development, after understanding the problems in the rural areas has taken very many steps to bring down the unemployement position in the rural areas. Definitely if small-scale industries like Khadi and Village Industries are enlarged and brought to the rural areas, it can help to promote employment opportunities These have got a large employment and income generating potential in the ruarl areas, especially for women and Scheduled Castes and Scheduled Tribes.

Nowadays many industries having advanced technologies also are being started, with small capital investment in the rural areas and individuals are being engaged in the production of articles there. With computerisation and modernization, will help the major industries also. Therefore, in them also a lot of people are getting employment. So, this sort of employment generating industries alone car eradicate povetry in our country. poverty in our country is such that more than 50 per cent of the population is below the poverty line, particularly in the rural areas.

In spite of all the efforts made during the past 30 or 40 years, the problems of unemployment and poverty in the rural areas is not eradicated. The problem still remains there. It is necessary safeguard the interests of the rural areas because agriculturists have seasonal work only and once the agricultural season is over they have a lot of spare time in which they can be engaged. They are not employed throughout the year. They are people with seasonal work engaged in agricultural operations and are otherwise unemployed at other times. Therefore, if industries like this are set up in the rural areas and they are employed in such industries, they can get more income by which the conditions of poverty, and unemployment can be solved.

Here, as other honourable Members have also said, the number of members of the Commission is being increased from 5 to 12. This is a welcome feature. But I want to submit that the number of members in the Commission should be increased in such a way that each State will have representation in the Commission so that each member from each State can understand what are the problems prevailing in his particular State, what is the position of the raw materials in that State and how it can be exploited to create more employment opportunities to the people there and industries could be developed in the rural areas. As all these things differ from State to State, every State must have representation on the Commission.

Then only can they focus the attention of the Commission on the States. The Commission can go there and elaborately discuss and they can find out means and ways of how to implement, how the encourage employment opportunities and potentialities and all that.

- Now the Commission is being appointed on regional basis on the basis of geographical regions. My humble submission is that when it was attempted to have States regionwise or on the basis of geographical zones, that was not appreciated by our political leaders. They did not accept geographical zones for administrative purposes. If for administrative purposes geographical zones were not accepted how can starting of industries and other things on such a basis be imagined? This cannot even be imagined. This is a problem. Therefore, State-wise representation must be given in the Commission. The Commission must go deep into the matter in finding out the raw materials what raw materials are avuilable in each State, and how those raw materials can be utilised for producing products.

The Commission must also find our how the products that are produced are to be marketed. Marketing i₈ more important There are so many chances. Lors of raw materials are available. So many things can be created. But they are not able to market the products Thereby, so many industries which were started have become sick, they are not able to proceed further i_n the matter. Therefore, the Commission must give directions and give detailed analysis and encourage the people involved in the industrial production and

find out how to market the finished products. The Commission must take that responsibility also.

Further more, for the definition of a village industry, Rs. 15,000 has been fixed. It has been laid:

head of an artisan or a worker does not exceed fifteen thousand rupees or such other sum as may, by notification in the Official Gazette, be specified from time to time by the Central Government:"

Rs. 15,000 is not sufficient because they have to find out a place have buildings and raw materials. All these put together definitely will go to more than Rs. 15,000. Therefore fixing Rs. 15,000 is too low. It has to be increased to at least to Rs. 25,000.

I welcome the increase in the term of the Members of the Commission to nve years. This is a very welcome feature. They can understand the problem they can understand the availability of the raw materials, and they can draft plans to implement within five years.

Further, I want to submit that the shortage of power is a very major problem in many villages. It is cbstructing starting of small industries also. Therefore, giving of power is more important. Many States are not able, particularly in Tamil Nadu we are not able, to give power to pumpsets. Even the people who have applied in 1980 for power for agricultural pumpsets, are not able to get it because of the shortage of power supply. Even for small industries in the rural areas people are not able to get it. Therefore, the power generation in the States is more important. The Government must take a very serious view of that. There is a lot of potentiality for sugarcane production. There is not much of sugar industry in Tamil Nadu. The agriculturists produce sugarcane. They are not able to sell to sugar factories because the factories are not able to take the sugar-came produce, they are not able to give supply to the factories beca-

use the factories are not prepared to take all the sugar-cane produce. That is the problem that is existing in Tamil Nadu. Therefore, khandsari factories and other factories can State. That be developed in the would develop small industries also. The agriculturists who are now going in loss, can, to some extent eliminate their losses, and they can get benefit out of that. So, this way these industries can best utilise their raw materials. Even from sugarcane we get lots of byproducts which can be made use of. These suggestions should be taken into consideration.

SHRI SANTOSH KUMAR SAHU (Orissa): I rise to support this Bill. Aims and objects of this Bill are very Laudable. Actually, the Government of India in its desire to have rapid ruindustrialisation for progress of the country also gave its due attention to the development of the Khadi Village Industries. It appointed expert committee, which came out recommendations. with certain the basis of these recommendations this Bill has been brought forward. Through this the Government is trying to give a thrust to the development of the village-oriented industries. Accordingly, they have brought in subsequent and consequental amendments in the law. Secondly, in this Bill, it has been admitted also that some zonal representatives will be there on the Committee. They were not there are some of the obearlier. These jects which deserve praise by all. It is none-the-less very important for the development of the country that the village and small scale Industries, especially Khadi and other industries must he given proper emphasis because they generate i lot ınî employment. In a councy where 30 per cent of the people live in villages and where more than J60 per cent of the people depend on agriculture and where 45 per cent of the people live below poverty line, nobody can think of changing the economy of the country or bringing about dynamism; in the economic state of affairs without improving the labour-oriented indus[Shri Santosh Kumar Sahu] tries especially the small-scale and cottage industries in the villages. So, it is high time that the Government of

it is high time that the Government of India gives proper attention to the promotion of Khadi and village industries, especially in the rural sector.

through the Bill, 1 While going would like to express some of my apprehensions. The Expert Committee Report is not the final say for development especially of the Khadi and village indudstries in the country. of the if we go to generisis development in the country, we will find that it has also a historical significance. The Father of the Nation, Mahatma Gandhi, who brought philosophy of Khadi to this country also brought light to the houses of millions of people which were full of He brought the them darkness. economic revolution. He silent ushered in a ray of hope. So, it is not only with the machinery of the Commission or with some of the laws that we can change the rural economy of the country without mass or people's movement and participation. It was with a spirit that Khadi was taken up in the pre-independence days and it is only with that motive that we can develop those industries in the villages.

While speaking on the subject I would say it is true that we must make it village oriented, but here I also see some point in what Shri Nirmal Chatterjee has said that there should be an analysis of the Budget in order to provide growth to this sector and also the amount as is envisaged during the Seventh Five Year Plan.

It is said in the Bill that 'village industries' mean the industries which are in the villages and towns having 10,000 population. There is a provision that we will not touch the Khadi or Village Industries institutions which have developed and are working in the towns and which have been getting grants from the other side.

So, there is a little scope for new ventures in covering the thousands of uptil now, So, I villages untouched would appeal to the hon. Minister that we should lay emphasis on a target that at least in each block there must be a khadi and village industries centre, for which some provision can be made so, that it can cover every corner of the country. Coming to other provisions of the Bill, I would like to analyse briefly fallacies of the rigidity of the law. The objective that we must go to the villages is laudable. It has been stated that the Commission will cover the development of Khadi and other thing only in the villages. That way we have put a blanket ban on the towns and cities. We must not forget that millions of people live me the slums. They have to live on pavements under the open sky. Their condition is much worse than the condition of those living in the villages. They also can be organied in a much better way for increasing their income. That is our urgent necessity. We should look into other aspects also so that there is no conflict.

Sir, you say that there should be proper marketing of the village products. But the market is in the towns. So don't you think that we will keep liaison only with the Khadi and Village Industries Commission? Don't you thing that the industries in the twons keep liaison with the marketing agencies established in the cities? They have got no agencies there, because you have put a ban to it. So, there are some inner contradictions.

The law is always meant for the good of the society. But when we have interpreted that law, we tried to do it without any flexibility. If there is any law written, it creates sometimes more confusion and hampers the progress instead of helping us to develop it. Though I entirely agree with the objects of the Bill that it should be village-oriented and more emphasis should be given to the rural employment generation, it is necessary that there should be some flexi-

bility in order to help poor people who live below the poverty line.

Sir, once I have pointed out that an industry constitutes either small scale or big scale. We are concerned with the small-scale industries and their marketing. I want to know: Are we not restricting the sale of the Khadi products in the villages through this Bill? This is the most important point which we have to take note of.

As some hon. Members have pointed out, we have definitely tried to make it more representative by having six members in six zones. But'I want to know how it will solve the problem.. I am unable to understand this point. As some hon. Members have rightly pointed out members must be nominated from amongst the persons who have the experience in the promotion or in the social extension and welfare activities of great eminence. Otherwise, this may mean something very blunt. Any member nominated without these qualifications will not actually, help for further growth.

The second thing that I would like to submit before the House is that in order to discharge the new responsibility of the Commission in promoting village industries, it has proposed to strengthen the Commission and increase the maximum membership from six to twelve. But the development of backward zones. I say, is one of the key policies of industrial development. Therefore, the regional imbalance should be removed. But through this measure, the backward areas will still remain as backward areas. The creation of six zones, will not uplift the people from the backward areas. So there should be at least two members from the backward States nominated to the KVIC.

SHRI KALPNATH RAI (Uttar Pradesh): Yes, from Orissa.

SHRI SANTOSH KUMAR SAHU: I am glad that Mr. Kalpnath Rai has supported me. In the history of the Board.

probably not a single member from my State, Orissa has been nominated. I do not think they will nominate anybody from my State on the Board in near future. I have some apprehensions. The Father of the Nation has showed us the real path of Khadi development.

In 1975 at Lima Conference, of U.N. Ind. Development Organisation, they have pointed out that for the developing countries, development of small-scale industries should be given more importance. Mr. E. F. Schumacher in his book "Small is beautiful" has rightly brought out that the beauty and poignancy of social change is better achieved only through the small scale sector. At the Lima Conference, it was also said that the developing countries have to make full use of their human and natural resources and the available raw materials.

Sir, rurn'l development is a basic necessity and economic imperative to increase employment, productivity and income of the poor people. It is very essential that we must give very top priority to these things.

In this Bill, there is a proposal to include expert members on the technical side. But what are the branches of expertise? They are economics, planning and rural development which can be put in one word-"rural economy planning and development" is the one which can finish everything, because pure Economics does not help the development of Khadi Commission. It does not help the extension planning is different work. The pure from rural extension work like motivation and execution altogether. What the hon. Members have pointed out—it must have the will to work in the villages, to see the problems of the small-scale sector because in the competition between the large scale sector and the medium scale sector, the small scale sector is neglected. There is no doubt about it and in this process, orly the small man is the loser We have seen that many handicrafts and arts in this country are dying out because are not available to new technologies them. They have not the capacity market their produce in the new situation. [Shri Santosh Kumar Sahu]

It is only where the people have organised marketing, they have been able to survive. Others are dying out everyday in this country. Is it not the responsibility of the Khadi and Village Commission to see that these people survive in this country? This country was famous for weavers and artisans throughout the world. But have you analysed their pitiable conditions today?

In the Bill, the duties and responsibilities of the Executive Officer has been elucidated. It is good but what about the Chairman? Very often, in the formulation of the law or the Bills, we find that the Chairman is only a paper Chairman. All the powers are delegated to the Executive Officer. But the Chairman is one such Key person a person of missionary zeal, a man devoted to this cause, must be able to provide leadership. His rights and duties and power should have been mentioned in the Bill. Without that, he cannot do anything. He should be vested with certain powers and these powers should be clearly mentioned in the Bill itself to make his office really meaning-

In clause 15, they say with other agencies engaged in rural developments whenever necessary. Other agencies have been given a very low priority. Those nonofficial who have built up the Khadi movement and running it their role is negligible. They have been given a secondary position. As a matter of fact, they should have been respected in this field This is my fundamental objection. Without the participation of these people, without their involvement, probably whatever money we may provide, we cannot create a new hope among the artisan, khadi workers and the weavers in the country. There shoud be a national survey of the different artistic beauties of craftmanship in this country which have been in existence from decades and for which our country is famous and the way to rejuvenate them when they are facing competition.

I will tell you that peope have gone for silver, people have gone for various other thrings, They can be persuaded to prepare new things. I know, in my district weavers have become beggars because the dhoties and sarees produced by them are not purchased by anyone in the market. But in other districts, where the people have organized themselves, they have created a new market for the seat covers of the aeroplanes in foreign countries. So, proper steps hould be taken to preserve the rural industries by providing better technique and new markets.

It is felt by the different developing countries that in small industries in the rural sector can give employment with much less investment of capital, which can give new life to the rural people which can generate employment, proper emphasis should be laid on it.

With these words 1 support the Bill.

डा॰ बापू कालदाते (महाराष्ट्र):
उपसभाध्यक्ष महोदय, काफी सम्माननीय
सदस्यों के जो भाषण हमने सुने, इसमें
एक ग्राधार सब के भाषणों में से यह
निकलता है कि सरकार का ध्यान इस
खादी ग्रीर ग्रामीण उद्योग के क्षेत्र में
जितना चाहिए, उतना नहीं है।

यह भी बताया गया हमारे विद्वान मित्र सम्माननीय सदस्य निर्मल जी द्वारा कि देश में जो भी कुछ तथाकथित धाधु-निक सैक्टर हैं उत्पादन के, उन मे से कई गुना ज्यादा इस खादी ग्रौर विलेज इंडस्ट्रीज के सैक्टर ने प्रोडक्शन इम्पलायमेट में बढ़ोत्तरी की है उन्होंने इसके बारे में खेद व्यक्त किया कि इतना होते हुए भी न तो राष्ट्रपति जी के भाषण में इसका कोई जिक्क, व घह सारा जो प्रोसंस है प्लानिंग का, इसमें भी जिस ढंग से उसकी तरफ ध्यान देना चाहिए, उसका कोई जिक्र नहीं है। निर्मल चटर्जी जी ऋगर में आपसे कहं कि कि इसका जिक नहीं होगा, क्योंकि जिस बुनियादी तौर पर खादी ग्रौर ग्रामोद्योग का विचार इस देश में गांधी जी लाए थे, वह सारा विचार धुलाने का प्रवास

इस सरकार के माध्यम से चलाया जा रहा है।

गांधी जी का चर्खा सिर्फ स्वतंत्रता की श्राजादी की लडाई लडने का भावना-त्मक प्रतीत नहीं या, वह एक नई ग्राने वाली ग्राजादी में विकेंद्रित भ्रर्थ-व्यवस्था का सपना भी था। यह बात नहीं थी कि वह सिर्फ ग्राजादी का हथियार बन कर हमारे हाथ में भ्राया था। हम लड़के थे, तब हम जानते हैं कि खादी कातना, यह हमारे लिए कर्तव्य की भावना बनी थी। जैसा कि कई लोगों ने कहा कि स्पिरिट--वट इज दी स्पिरिट? चर्खें के पीछे. माजादी के पीछे हथियार के रूप में ग्रीर चर्खें के पीछे विकेंद्रीकरण के एक प्रतीक के रूप में गांधी जी ने इस देश में चर्खें का प्रसार किया था। भ्राब चर्खा रहेगा उसका धम्बर-चर्खा हो जाएगा, यह मैं समझ सकता हुं लेकिन यह जो भावना विकेंद्रीकरण की है, इस विकेंद्रीकरण की भावना को नाकामयाब करने का प्रयास यह जो ग्राधनिकता के नाम पर ग्रीर इक्कीसवीं सदी के नाम पर इस देश में चली है, इस में खादी ग्रौर विलेज इंड-स्ट्रीज भाज नहीं दस साल के बाद खत्म होने वाली है।

भा कल्पनाथ राय कैसे खत्म होने वाली है?

डा. बाप् कालदातेः में आपको बताता हूं कि कौसे खत्म होने वाली है। वही कहने के लिए तो में इड़ा हुआ हू, इसके लिए मुक्ते लगता है कि जब तक सरकार इसके बारे में निर्धारित नहीं करती तब तक ता चलता ही यह क्योंकि लोगों का नहीं मिलेगा। काम के लिए कछ न कछ वह बेचार कातते अजार नगते रहेगे, रहेंगे, दो-चार आने उनको मिलते रहेंगे राहत के रूप में , जैसे दान , धर्म , पुण्य किया जाता है, वैसे सरकार उनको दान, धर्म, पुण्य के रूप में खादी और गांधी दोनों को बचाने का प्रयास करती रहेगी। यह दान, धर्म और पृष्य की बात मैं नहीं मानता हु। में मानता हु कि यह नीति की बात है और हम सोगी कुछ इस दोश में दोख रही हैं. आज सरकर विकेंद्रीकरण की नीति को छोडकर देश में आधुनिकता के नाम पर केन्द्रीयकरण, बानगीकरण या वटाइजेशन की तरफ गांधी जी का नाम बार-बार । आप जैसे कार्यकर्ता जो आन्दोलन से वह आये हुए हैं, रहंगे । तो आपका रखने को लिए अरेर दहिती लोग है, जिनको दूसरा कुछ काम नहीं मिल सकता है, उनको कुछ राटी-रोजी की व्यवस्था करने के लिए यह राहत के रूप में चलाया जा रहा है। यह नीति और स्दिधान्त रूप में नहीं चलाया जा रहा है।:

में आपको मिशाल को तौर पर कहता हू। महाराष्ट्र में 1971 में अकाल पड़ गया और अकाल में यहत को जो भी काछ तरीके निकले म इसमें अम्बर चर्चा दोने का एक काम था, यानी अंबर-चर्चा राहत के रूप में गया, इस्ट्यूमेंट और डीसेंट्लाइजेशन को रूप में नहीं गया और जब अकाल बत्म हो गया, तो हमारे अम्बर-चर्के भी सड़ गये। जब तक सरकार ब्रियादी तौर पर अपनी नीति को स्पष्ट निर्मल त्व तक आप जितना भी कहते रहिएगा, यह दान, धर्म करते रहेंगे लेकिन इस सैक्टर को बढ़ाने की जो दिष्टि चाहिए, वह दिष्ट इनके पास नहीं आएगी । इसलिए में बिल्काल साफ हां कि सरकार को अपनी नीति के बारे में एक दफा स्पष्टता करनी चीहिए ।

What is the place of decentralisation such as khadi and village industries in the totality of economy?

क्या है इसका स्थान? जैसा कि आप कहते ह कि पालिएस्टर लाओ, इम्पोर्ट लाइसींस में, इम्पोर्ट में आपको राहत दी जाएगी। इसके लिए तो वहात पैमा दे रहे हैं। आप यह भी चाहतं हैं कि माडर्नाइजेशन के नाम पर वड'-बड़' लोगों के कल कारसाने बढ़ते जाएं। अगर इन नोगों के कल-कारमाने आपको बढत जायोगे. तां अभी चाह्या, कर आया हुं इसलिए आपको कहता हू। में हाल ही में मणिप्र गया था और हमने देखा है कि वहां पर मणिपूर, इम्फाल की भाकिट में एक मार्किट

[डा. बापू कालदाते]

पर करने हथकरधा काम वाले बुनकर लोग हैं, वह सारी महि-साए अपना कपड़ा लेकर वहां वाती है। उसके लिए क्या मार्केटिंग को व्यवस्था है? सार' मणिप्र में शायद ही कोई एसी फीमली होगी जिसमें कि बनने का काम नहीं जानता हो, लेकिन मार्केटिंगकी कोई व्यवस्था नहीं है। पूरे इम्फपल में ाए जाकर दी इये मैं गया, सार मार्केट में। महिलाएं अपने अपने कपड़े लेकर बैठी हुई हैं और वे बेचती रहती हैं। उनके लिए कोई इसेटिव नहीं है, कोई मदद की भावना या धारणा हहीं है। लेकिन मदद की भावना भी राहत के रूप में गही चाहिए यह तो कांव्य हा, छादी **बामोद्योग इंडस्ट्रीज के बारों में यहां एक बार्टी-**कल हमने पढा। उन्होंने लिखा ही कि सरकार इस सादी के ढोंग से मुक्त हो जाए और उन्होंने सही लिखा है, उन्होंने लिखा है कि भाई बादी किसको बचते हैं आए चतुर्थ थेणी के यनियन वालों ने फिर इसके सोगों करे? विसाफ झगडा कियी तो वह छोड़ दिया । रोनवे टनियन के लोगों ने कहा कि हम सादी नहीं पहनेगे, पोस्टल वार्कों ने कहा कि हम बादी नहों पहनेंगे, डिफोंस ने खुद उसको बत्म कर दिया । क्योंिक पहनना फोर्थ क्लास सर्वेन्ट को है, फर्स्ट क्लास वाले को नही पहनना है , गाधीं जी ने यह नहीं सिखाया भा। गांधी जी खुद खादी पहनते थे और खुद कातते थें और फिर लोगों को कहते थे, हम यहां बादी विलेज एड इंडस्ट्रीज कमीशन में बैठने वाले बाब लोग टोरोलीन पहनोंगे और बच्छे-बच्छे कपड़े पहनेंगे तथा दानिया को व्याख्यान दोने के लिए जाएंगे कि सादी पहनना आवश्यक है। हम उसका रिसर्च ष्टंड डिवलपमेंट करते हैं।

It is not only technique, but also the spirit behind the Khadi and Gandhiji had tried to imbibe in this country which we are trying to sidetrack. On the contrary, you want to finish with that spirit and that is may charge against this Government.

मेरी भ्राप से प्रार्थना है कि भ्राप हमको खादी और ग्रामोद्योग के बारे में भ्रापके सरकारी नियोजन की प्रक्रिया में क्या स्थान है विकेन्द्रीयकरण को लेकर इसको पहले भ्राप हमको स्पष्ट कर दीजिए।

जहां तक इस बिल का ताल्ल्क है, मैं कहता हं कि इस में मैं निर्मेल जी से इसलिए यहां सहमत नहीं हूं कि उनका कहना यह है कि इसको सिर्फ ग्रामीण यानी दस हजार वाली श्राबाबी को जो घेरकर रखा है और 15 हजार श्रीसतन जिसकी कैपिटल इन्वैस्टमेंट होती है हरेक भादमी की इसको जो घेरकर रखा है उनका - ऊपर उठाकर ग्राप टाइनी सँक्टर में लाइये। मैं इसके पक्ष में आज नहीं हूं, टाइनी सैक्टर के लिए, रारकार के पान कुछ ग्रन्य भी कार्यक्रम हैं उनकी मदद के लिए कुछ व्यवस्था है। मैं यह मानता हं कि खादी ग्रामीद्योग का सही काम तो यह रहा है कि जो ग्रंतिम रहा, जो सब से नीचे रहा, जो सब से द्रवला रहा, सब से शोषित रहा, सब सेपीड़ित रहा, हाथ के काम स वंचित रहा, ऐसे लोगों के पास जाना ग्रावश्यक है भीर इसके लिए मैं इस बिल में जो प्रावधान किया है प्रामीण क्षेत्र का उस से मैं सहस्त हं, क्योकि मुझे तो इसका ग्रलम डर लगता है, मुझे मालूम नही है,

If my information is wrong, I am ready for correction,

्रहमने सूना है कि ये खादी विलेज **इंड**स-दीज के लोग ग्रामीण क्षेत्र के लिए जो देनाचाहिए, ग्रापने किया है, लोकन जहां मेरी ਨੈ, जानकारी लिज्जत पापड़ के लिए खादी ग्रामोद्योग भीर विलेज इंडस्ट्रींज की मदद जाती है या नहीं. जहां तक मेरी जानकारी है, मदद जाती है ग्रीर मैं यह नहीं मानता कि लिज्जत पापड़ का काम कोई बुरा काम है, मैं मानता हुं कि इस में बहुत पोटैं-शियल है, खासकर महिलाओं के लिए, लेकिन लिज्जत पापड़ 'वालों के काम कहां चलते हैं? गुजरात का एक मांव है; जहां देहातीं में चलता है, बाकी श्राम तौर पर तो बम्बई जैसे शहरों में चलता है। मैं यह नहीं मानता कि उनको मदद नहीं देनी चाहिए, मैं इस पक्ष में हं कि उनको मदद देनी चाहिए। लेकिन ग्रगर शहर में भी ऐसे उद्योगों की भ्राप मदद करते रहेगे तो मुझे लगता है कि शायद इसकी जो व्याख्या है वह श्रापने बदल दी है।

With the change in the defintion, you may restrict the KVI Commission from helping this type of industries.

बुगारी आप से मांग जरूर रहेगी कि
बह लिज्जत पापड़ के कारखाने वाले जैसे जो
बीग हैं उनको एक छोटा उद्योग समझकर,
स्माल इंडस्ट्री समझ कर जो भी कुछ
रियायते बादी एड विलेख इंडस्ट्रीज में
वीते हैं वह उनको देने की जरूरत हैं,
लेकिन बगर शहरों में भी हम टाइनी-टाइनी
करके जायेंगे तो मुझे यह डर है कि नीचे
बाने नोगों को कुछ मिलेगा नहीं और
बुसे ही टाइनी सैक्टर खड़े हो जायेंगे जिनके
बास सारा पुसा चला जायेगा और यह जो
दिलेख बाला सैक्टर है वह वैसा का वैसा ही
रहुगा। (क्यूबधान)

SHRI JAGESH DESAI (Maharashtra): Many widows are working there. Many widows who have nothing at all are working there.

DR BAPU KALDATE: I know it and I am aware of it. I fully suport what you say. But what I am suggesting is that you should not treat it as a village industry and give all the concessions. Give all the concessions which are available to them. I see this on the TV. But limit this sector only to the rural areas. This is my contention. I am not against it.

SHRI NIRMAL CHATTERJEE: Tiny sector is below the mail sector.

DR. BAPU KALDATE: I know.

दूसरी बात हम यह कहना चाहते हैं आपको, कि इसमें जो सबसिडी का पार्ट है, पर भी जरा अग्य लोगों को गौर करना चाहिए क्योंकि इसका कारण यही है द्राहत की द्रष्टि से आप दो**बत**ेह⁵ तबसिडी बहुत है। कहीं-कहीं पर 20 प्रसंट, कहीं पर 40 परसंट होती है। क्रमुख हाद तक तो देना वावश्यक भी हैं। खेंकिन हमको लगता है कि अगर इसमें मीनेजमेंट में कोई गल्तियां है तो उसको ब्राउस्त करके जो सबसिडी का प्रावधान आप कर रहे हैं, उसके बजाय सेल्फ-सिफिसियेट हो जायं बादी और विलेज इंडस्ट्री वाले स्रोग और अपने पैरों पर खड़े होकर यह बादी एण्ड विलेख इंडस्ट्री का प्रसार कर् सकें, इस दृष्टि से देखना चाहिए। जहां तक मेरी जानकारी है, मैं जानता हूं— Much of the mischiew is due to the

mismanagement of the Commission अगर हम आपको यह दुख के साथ कह कि कमीशन में, दुसरे राज्यों की बात करना में अच्छा नहीं समझता क्योंकि उसके बार में में जानता नहीं, लेकिन जहां तक मेरे राज्य का सवाल है, में जानता ह—The Chairman of the Coommission, after all, enjoys political patronage; I am soorry to say this. But this is a fact.

अन्य राज्यों का मैं कहना नहीं चाहता 🧗 में यह चाहता हूं कि इसमें भी यही सवाल हैं। मेरी इष्टि से यह अच्छी बात इसके लिए नहीं है, जैसा कि आपने कहा और सभी लोगों ने कहा---निष्ठा. स्पिरिट. कोई प्रेरणा की बात हो। तो अगर आफ् पालिटिकल पेट्रेनेज देना शुरु करीने तो यह **पोलिटिकल प्रेरणा होगी, पोलिटिकल** रियरिट होती, बादी की प्रेरणा नहीं रहोगी। इसके लिए हम आपको जरूर यह कहों। कि जब आप यह कमीशन कर रही हैं, में निर्मल जी के साथ हूं कि यह छह लोगों वाला जो मामला है, इसको हटा देना जरूरी है क्योंकि इससे झगड़े हो सकते है। आपने इसमें कहा है कि पृरंद का एक रहोगा, पश्चिम का एक रहोगा, दक्षिण का एक रहेगा, प्वासिर इलाके का एक रहेगा, इत्यादि । तो इसके चुनने का अधिकार किसके पास होगा, मेरे स्थाल से यह सेंट्ल-गवर्नमें ट की पास है। आप यह कर सकते है कि बंगाल का आदमी लेने के बजाये आप मेघालय का ले सकते हैं क्योंकि वहां आपके ही बादमी हैं। तो यह ठीक नहीं है--This should not be done. Let the people not feel that there is political interference even to carry on the work of the Commission, which stands for certain values in the society.

हम इसके लिए आपसे दरबास्त करेंबे कि यह झगड़ा अगर आपको मिटाना है सी सही रास्ता यही है कि अभी तो 24 स्टेट हुई हैं, तो You make it 25 people and have a big commission, doesn't matter. चैसा कि उन्होंने कहा, राज्य के सवास [डा. बापू कालदाते]

उसमें आ सर्कोंगे और राज्य को अपनी प्रगति के बारे में क्या करना है, उसकें बारे में विचार हो सकेंगा।

में एक बात और कहुना और इसकी समाप्त करूंगा । मैं यह चाहता हूं यह जो मदद दोते हैं हम लोग उनको, उसका भी कोई एक साईटिफिक तरीका बनाना चाहिए । धारा 15 में जो किया है, उसके बारे में तो नहीं कहता. अरापने धारा 15 में इतने काम सीपे हैं "स" से लेकर "ठ" तक, जो कि आठ-नो हो जाते हैं, उसमें मार्केटिंग का देखें. रिसर् का देखों, डोबेलपमेंट का देखी रा-मेटेरियल का देखो, प्रेस का देखो, क्वालिटी का दोसो, जितने आपके मन में बाए हैं या जो विद्वान आपके कमीशन में बैठे हैं उनके मन में आए हैं, जितने अच्छो सुझाव जाए ही, मी अच्छे कहता हूं, वह सार उसमें दिए हैं, अब इसकी व्यवस्था करने का क्या प्रविधान है ? आज क्या प्राव-धान है ? यह जो आपने 8-10 पाइंट "ख" से "ठ" तक प्रावधान किए हैं धारा 15(2) मैं, आज उनके पास उनकी क्या व्यवस्था हैं ? अगर आज नहीं है तो कितने साल में आप पूरा करने वाले हैं और कहां से बाप शुरु करने वाले हैं ? यह सारे सवाल इससे संबंधित हैं, इसके लिए में फिर से अपसे कहुंगा कि आप नीति को एक दफा स्पष्ट करें दीजिए और जिस ढंग से इस सेक्टर को दोस रही हैं, उस ढंग से मत देखते हुए ..

This is one of the pivot sectors in the economy of this country. As the public sector is the most important pivot sector to change he economy, this decentralised sector should also be the pivot sector to change the entire perspective of our future country's development. Thank

श्री कल्पनाथ राय: आदरणीय उपसभा-श्रवस महादेय, खादी और ग्रामांद्योग श्रायोग (संशोधन) विश्वेयक, 1986 जो सरकार ने लाया है, इसके उड्देश्यों के संबंध में जो तिखा गया है खादी और ग्रामांशोग संस्टर के विकास और उन्नति को बहाने में खादी औ। ग्रामांद्योग वायोग की भूमिका के संबंध में सरकार को सलाह दोने और आयोग की संगठनात्मक संरचनाओं आदि का पूनिर्वलांकन करने के लिए एक विशेष असिमित का सरकार द्वारा गठन किया गया था। सिमिति की अधिकांश सिफारिशें सरकार द्वारा स्वीकार कर ली गई हैं और साकार द्वारा स्वीकार कर ली गई हैं और साकार द्वारा स्वीकार कर ली गई हैं और साकार द्वारा स्वीकार कर ली गई हैं और साकारों आयोग अधिनियम के प्रस्तावित संशोधन इस विनिश्चय को कार्यान्तित करने के लिए खादी और ग्रामोद्योग आयोग अधिनियम के सुसंगत उपवंधों का उपान्तरण करने के लिए हैं।

आदरणीय उपसभाध्यक्ष महोदय. हिन्दास्तान में सामाज्यवाद और उपनिवंश-बाद की समाप्ति के लिए गांधी जी द्वारा लाई गई थी 1 द निया में सामाजीवाद और उपनिवंशवाद के बढ़ने का कारण क्या था ? 16वीं और 17वीं शताब्दी में यूरोप में मशीनीकरण का युग आया और युरोप के मुल्कों में औद्योगीकरण हुआ तो युरोप के अधिकतर मुल्कों में, कारखानों में अविर-प्रोडक्शन हुआ और उसी प्रोवर-प्रोडक्शन को मार्केंट करने की तलाश में दनियां सामाज्यवादी और औद्योगिक मूल्क द्नियां के अन्य राष्ट्रों में गए और उनने सामाज्य-वाद की स्थापना की अपने मल्क । उद्योगी को अवर-प्रोडक्शन की खपत को लिए। यही कारण था कि जर्मनी, फ्रांस, इंग्लैंड आदि दानियां के आधारिक मल्कों ने एशिया और अफ्रीका के सैंकड़ों राष्ट्रों को गुलाम बनाया । उसी गुलामी के खिलाफ, महात्मा गांधी ने, सामाज्यवाद के खिलाफ हिन्द्स्तान के लोगों को खड़ा करना चाहा तो उन्होंने विदेशी वस्त्रों का बहिष्कार किया सादी से भारत की आजादी का रिश्ता जोड़ दिया । इस देश की जनता ने सादी निर्माण के लिए खुद सुत कातकर जनता को अपने पैरों पर खड़ा करने के लिए विदेशी माल की खपत हिन्दुस्तान में जो हो रही थी उसको बंद करने के लिए स्वदेशी की भावना जगाई । जितना हम विदेशी माल का बहिष्कार करेंगे उतना ही हम मल्क को आजाद कराएंगे, यह उन्होंने बताया । आज पूरे देश से, द्नियां के म्ल्कों से और विश्व शान्ति से खादी का रिश्ता जुड़ गया है। दानियां में मशीनीकरण और अधिगीकरण के कारण जो अनोवर-प्रोडक्शन हुआ। ओवर-प्रोडक्शन के कारण मार्केट की तलाश भैं दिनियां के राष्ट्रों में प्रतिस्पद्धां हुई बौर उसी के परिणामस्वरूप प्रथम और दिवतीय महायुद्ध हुए।

नादरणीय उपसभाध्यक्ष महादेय, बादी से गरीब का रिश्ता जुड़ गया है और भारत की आत्म-निर्भरता का रिश्ता गया है और खादी से राष्ट्रीय जीवन रिश्ता जुड़ गया है। हिन्दुस्तान बुनि-बादी रूप से गांवों का देश हैं। प्रवन यह उठता है कि मशीन इज फार दि मैन और मैन इज फार दी मशीन ? गांधी जीं ने बाजादी की शुरुजात की तो कहा कि मशीन इज फार दि मैन, अर्थात् मनुष्य के लिए मशीन है, मनुष्य मशीन के लिए नहीं है। हिन्द स्तान जैसे देश के लिए यह आवश्यक हैं कि वह आत्म-निर्भर बने । हिन्द स्तान जहां करोडॉ करोड शिकार बेकारी के मल्क में वेकार की समस्या को करने के लिए और गरीबी की रोखा से नीचे रहने वाले गांव के लाखों लोगों को आजी-विका प्रदान करने के लिए खादी का महत्व ^६ आज की परिस्थिति में बहुत ज्यादा है। सरकार को आज के वर्तमान संदर्भ में खादी को सबसे ज्यादा महत्व दोना चाहिए।

आदरणीय उपसभाध्यक्ष महोदय, हमारी सरकार ने...

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Kalpnath Rai, you can continue your speech on the next day. Here is an announcement.

ANNOUNCEMENT RE. GOVERN-MENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I have to inform Members that the Busine's Advisory Committee at its meeting held today, the 24th February, 1987, allotted time for Government Legislative and other Business as follows:—

Business

Time Allotted

- 1. Consideration and passing of the following Bills:-
 - (a) The Khadi and Village Industries Commission (Amendment) Bill, 1986

. 2 hrs.

- (b) The Labour Welfare Fund Laws (Amendment) Bill, 1986
- . 2 hrs.
- (c) The Parsi Marri ge and Divorce (Amendment) Bill, 1986.
- . 1 hr.
- 2. Discussion on the Motion of Thanks on the President's Address.
- 3 days i.e. February 25, March 2 and 3. 1987.

The Committee recommended that the Honse should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary for the transaction of Government Business from Wednesday, the 25th February 1987.

The House stands adjourned til 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Wednesday, the 25th February, 1987.